

ITEM NO.78

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 4673/2015

(Arising out of impugned final judgment and order dated
16/04/2015 in BA No. 3187/2014 passed by the High Court Of
Judicature at Allahabad, Lucknow Bench)

INDRESH KUMAR

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(With appln. (s) for permission to place addl. documents on
record)

Date :07/08/2015 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. K.T.S. Tulsi, Sr. Adv.
Mr. Raj Kamal, Adv.

For Respondent(s) Ms. Vibha Datta Makhija, Sr. Adv.
Ms. Ranjana Narayan, Adv.
Mr. B. V. Balaram Das, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned senior counsel appearing for the
petitioner, on instructions, seeks permission of this
Court to withdraw this petition.

Permission sought for is granted.

Accordingly, the special leave petition is
disposed of as withdrawn.

[Charanjeet Kaur]
A.R.-cum-P.S.

[Vinod Kulvi]
Asstt. Registrar